

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL (C) NOS. 34785 AND 33455 OF 2014

M/s GAIL (India) Ltd. Etc.

.....Petitioners

-Versus-

State of U. P. & Ors.

.....Respondents

OFFICE REPORT

S.L.P. © No. 34785 of 2014

The Office Report was listed before the Ld. Registrar's Court on 14th December, 2015 when the following Order was passed:-

“The office report indicates that although by order dated 29.9.2015 of this Court four weeks time as last chance was given to the Learned Counsel for the petitioner to take fresh steps for the service of notice to the unserved respondents, yet he has not done the needful within the period stipulated in the order. Viewed in that context, the matter shall be processed for listing before the Hon'ble Judge in Chambers for further future directions. Await orders. List thereafter.”

Thereafter the matter was again listed before the Hon'ble Judge in Chamber on 2nd February, 2016 when His Lordship was pleased to pass the following Order:

"Four weeks' time is grated to learned counsel for the petitioner to take fresh steps for the service of fresh show cause notice on unserved respondent Nos. 3 & 4.”

It is submitted that fresh show cause notice was issued to respondent no. 3 and 4 by registered A.D. Post. Neither A.D. Card nor unserved cover containing the notice has been received back from respondent Nos. 3 & 4 so far.

It is further submitted that fresh Dasti notice was also handed over to counsel for the petitioner for effecting service of notice to unserved respondent Nos. 3 & 4 but counsel for the petitioner has not filed affidavit of Dasti service along with proof of service so far.

S.L.P. © No. 33455 of 2014

The Office Report was listed before the Ld. Registrar's Court on 6th October, 2015 when the following Order was passed:-

“As prayed for, one week's time is granted to learned counsel for the petitioner for filing application for deletion of the name of respondent nos. 8 to 32.”

Thereafter the matter was again listed before the Hon'ble Judge in Chamber on 1st February, 2016 when His Lordship was pleased to pass the following Order:

"Application for deleting the name of proforma respondent Nos. 8 to 32 from the array of parties is allowed at the risk of the petitioner.

Amended cause title be filed within 7 days.”

It is submitted that cause title has been amended vide Court's Order dated 1st February, 2016.

It is further submitted that counsel for respondent Nos. 1 to 7 has not filed counter affidavit so far.

The office report is listed before the Ld. Registrar's Court for Orders.

Dated this the 22nd day of July, 2016.

ASSISTANT REGISTRAR

Copy to:-

1. Mr. Abhishek Sharma, Advocate
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ASSISTANT REGISTRAR